

ORDER DATED 30.3.2006

In this case the applicant has claimed for allotment of married accommodation at the earliest possible time. In the event no quarters is available, her case be considered on priority basis.

The applicant had earlier filed a case and this Tribunal directed the Respondent-authorities for due consideration of her grievance by the end of July, 2004. It is stated by the Respondents that her case was considered, but since no quarters was available under married persons quota, she could not be allotted any quarters.

From the reply submitted by the Respondents it is seen that M.E.S. staff although were entitled to nine quarters but at present they are in occupation of 11 quarters, which is more than the required number of quarters meant for them. Therefore, no further quarters can be allotted to the applicant on priority basis. She can get such allotment only in 2011 and not before.

On being asked as to how the Respondent-authorities could come to the conclusion that such quarters would fall vacant only in 2011 and not before, Shri Behera, the learned counsel for the Respondents could not satisfactorily reply to it. No data has also been furnished by the Respondents as to how the quarters shall fall vacant in 2011 and not before.

In that view of the matter, the Respondent-authorities are directed to allot a quarters to which the applicant is entitled as soon as any such vacancy arises either on account of transfer or otherwise.

With the above observation and direction, this O.A. is disposed of. No costs.

B. Venkatesw
CHAIRMAN